

533 *Supplementary Demands for Grants Manipur* PHALGUNA 16, 1915 (SAKA) *Re. Discussion on 534 President's Address*

unauthorised importations of plant and machinery, misdeclaration and under-invoicing of goods by a textiles manufacturer.

versions) showing the Supplementary Demands for Grants in respect of the State of Manipur or 1993-94.

[Placed in Library, See No LT-5486/94]

12.23 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (JAMMU AND KASHMIR), 1993-94

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARAMURTHY): Sir, I beg to present a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Jammu and Kashmir for 1993-94.

[Placed in Library, See No LT-5484/94]

12.23 1/2 hrs.

JAMMU AND KASHMIR BUDGET, 1994-95

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARAMURTHY): Sir, I beg to present a statement of estimated receipts and expenditure of the State of Jammu and Kashmir for the year 1994-95.

[Placed in Library, See No LT-5485/94]

12.24 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (MANIPUR), 1993-94

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARAMURTHY): Sir, I beg to present a statement of (Hindi and English

12.24 1/2 hrs.

MANIPUR BADGET, 1994-95

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARAMURTHY): Sir, I beg to present a statement of estimated receipts and expenditure of the State of Manipur for the year 1994-95.

[Placed in Library, See No LT-5487/94]

12.25 hrs

RE: DISCUSSION ON MOTION OF THANKS ON THE PRESIDENT'S ADDRESS

SHRI RAM NAIK (Bombay North): Sir, on a point of information. Today the Prime Minister is due to reply to the Motion of Thanks on President's Address. We would like to know the exact time because probably we shall have to help the ruling party for maintaining the quorum in the House. So, if we know the exact time, it will help both the sides.

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): Sir, it was decided by the Leaders and then in the Business Advisory Committee that the Prime Minister will reply to the debate on 8th morning, immediately after the Question Hour, and in between we can take up discussion on either the Railway Budget or the General Budget... [Interruptions].

SHRI RAM NAIK: Sir, we are then losing the importance of this Motion if...[Interruptions].

SHRI VIDYACHARAN SHUKLA: Sir, we had decided about 8th morning because all the time that has been allocated by the BAC has been taken up. Only three minutes remain. So, according to the decision of the House, we can take up the other discussion. We can take up discussion on Railways or discussion on the General Budget.

[Translation]

SHRI NITISH KUMAR (Barh): Mr. Speaker, Sir, the business of the House is being transacted in a very casual manner.

SHRI VIDYACHARAN SHUKLA: This is very unfair what do you mean to say by casual manner?...[Interruptions]...

SHRI NITISH KUMAR: The Railway Budget or the General Budget has not been included in today's Agenda. The list of Business is being manipulated in a very casual manner. The list of Business is circulated by Secretariat...[Interruptions]...Mr. Speaker, Sir, he has stated that the hon. Prime Minister would reply tomorrow in the meantime the Railway Budget or the General Budget will be discussed. It is nothing but a casual manner. This is our objection here...[Interruptions]...

[English]

SHRI VIDYACHARAN SHUKLA: Sir, it was decided between the leaders and then later on in the Business Advisory Committee...[Interruptions]...

[Translation]

SHRI NITISH KUMAR: Just now, when

the Hon. Member Shri Ram Naik had raised this issue, it was said that the Prime Minister would give reply on 8th morning. How the House will run, if it is discussed today and afterwards the railway or the general budget is taken up...[Interruptions]...An issue is first decided in the B.A.C. meeting, then the House approves it where as you are asking to take up this or that proposal...[Interruptions]...It is seen that the quorum is not maintained, when the House reassembles after the lunch. The bell have to be rung for at least three times. The House is not being run as per the items mentioned in the list of business...[Interruptions]...How the business of the House will be accomplished. The Government is not interested in it and even you do not take any stern action, the result is that they are taking liberty...[Interruptions].

SHRI JASWANT SINGH (Chittorgarh): Mr. Speaker, Sir, in brief my submission is that generally the discussion on the President's Address concludes immediately. There were some circumstances when it could not be completed. During that discussion, in accordance with your ruling, taking in view the predicament of the Government the ordinance on Jammu & Kashmir was taken up. There was another violation when the discussion on railway budget was taken up on Friday during this discussion. Today the discussion on the President's Address was to be taken up. There is no mention of railway budget in the list if business we have got.

[English]

I submit to the Speaker that this debate which is already fractured twice is likely to collapse. If the debate on the President's Address to both Houses of Parliament collapses in Lok Sabha, then I think, it is not a matter that has to be treated as a causal

matter of merely re-arranging the business of the House.

I understand the obligations of the Government and the Treasury Benches. We are ever mindful of the convenience of the Hon. the Prime Minister. But even the Treasury Benches and the Prime Minister must take into account the convenience of the House and some consideration for the prestige of the House.

SHRI LOKANATH CHOUDHURY: My submission is, the programme was fixed after consultation that on Monday the Prime Minister would be replying. So, the Prime Minister is committed for today.

You are now proposing that any new business can be ordered to be taken up. Will it create a good precedent in the House? I am not going into the reasons that are given. The reasons are true. But it will not create a good precedent in the House.

MR. SPEAKER: I will explain to you.

In all fairness to the Minister and to the Government, I must say this. He had discussed this matter and said: "May be the Prime Minister would be required to speak on the 8th of this month". At that time, we had thought, generally the debate spills over and if we have fixed 10 hours' time, it would take 12 hours' time. If it is 12 hours' time, it would take 16 hours. I said, "Maybe, there are so many others who would like to speak on this and we would allow them to speak and then if it is absolutely necessary for him to speak on 8th, he will be allowed to do that".

That is why, I am of the view, if there are Members who want to speak on this, they should be allowed to speak.

As far as taking up of the business is concerned, well if it is absolutely necessary, we will do that. But then, we should allow the Members to speak rather than taking up some other business.

And then, Jammu and Kashmir Budget and all those things are there. You know the Resolution was taken up for continuing the President's rule. At that time, it was stated that the Budget might not be discussed because all that was to be discussed in the Budget might have been discussed while discussing the Resolution itself. That was the position.

I am intending to allow the Members to speak on the President's Address because generally whenever we have fixed 10 hours' time, they have taken 12 hours and whenever we have fixed 12 hours' time, they have taken 16 hours. We do not want to disappoint them. We would like to give them time.

[Interruptions]

[Translation]

SHRI NITISH KUMAR: If the Members who want to speak are not present; what will happen?...*[Interruptions]*..

SHRI JASWANT SINGH: Mr. Speaker, Sir, I do not want to take part in the debate in this respect. My submission is that for the first time the discussion on the President's Address has become meaning less as if a weak animal, becomes use less...*[Interruptions]*...

SHRI CHANDRASHEKHAR (Ballia): Mr. Speaker, Sir I would like to submit that this is perhaps for the first time in the history of our Parliament that none is ready to speak on the President's Address. I do not want to

[Sh. Jaswant Singh]

hurt anyone's feelings but my submission is that there is no time to speak on retrenchment of 1.40 lakh cloth mill workers. The hon. Minister of steel is sitting here. There can be no discussion if the 70 rolling mills are closed down. Mr. Speaker, Sir, your assertion is right that each issue should be raised in the House as per rule. We cannot raise such issue which is related to the lives of lakhs of people. Only because discussion cannot be held on it since it is not on the agenda and the things which are on agenda cannot be discussed since the Government is not ready for discussion on them.

SHRI DEVENDRA PRASAD YADAV (Jhunjharpur): He is sick.

SHRI CHANDRASHEKHAR: I do not want to comment on personal things. If he is sick, it would be better if the House is adjourned till tomorrow. I am saying it very seriously.... [Interruptions]..

MR. SPEAKER: You do not have the facts that is why you are saying like that. Here I have the list of 50 people.

SHRI CHANDRASHEKHAR: If there are people, who want to speak, then ask them to speak. Such a situation should not arise in future in the House and it has never happened earlier that the hon. Prime Minister has not turned up in the House at the fixed time for some other reasons to reply the President's Address, in case he is sick then it is altogether a different case. Therefore, such situation should not take place. It's impact remain on this Parliament, the prestige of the Parliament and its proceedings

[English]

MR. SPEAKER: We can decide the matter with the approval of the House. We

are doing it to facilitate the Members to speak because our record shows that whenever 10 hours are fixed, 12 hours are given and whenever 12 hours are fixed, 16 hours are given.

SHRI KIRIP CHALIHA (Guwahati): I have to protest. There are a number of speakers who want to speak and they are not given time to speak. How are their names deleted?

[Translation]

SHRI NITISH KUMAR: Chaliha as well as your kindself has said that there is a list of speakers. I would like to draw your attention towards the statement of Shri V.C. Shukla [Interruptions]. Shri V.C. Shukla has asserted that there should be no debate on this subject, since it is too late and therefore either the Railway Budget or the General Budget should be taken up... [Interruptions]..

[English]

MR. SPEAKER: This is exactly what liberalisation is. You can comment on anything at any time. Please sit down. This is too much.

[Translation]

SHRI NITISH KUMAR: I am helping you.

[English]

MR. SPEAKER: I do not need your assistance. I do not need your help. Please sit down. I am quite capable of helping myself. This is too much of intelligence.

[Translation]

SHRI NITISH KUMAR: What the hon. Minister has said can be verified from the

record *[Interruptions]*

[English]

MR. SPEAKER: You do not have to speak... *[Interruptions]*

MR. SPEAKER: You do not have to tell that thing to me.

[Translation]

SHRI BHOGENDRA JHA (Madhubani): Mr. Speaker, Sir, I would like to submit a few things.

MR. SPEAKER: Please do not submit anything since the facts are not with you. When you do not have the facts, why are you speaking.

SHRI BHOGENDRA JHA: I am seeking your permission.

MR. SPEAKER: Making submission without facts creates problems. Please take your seat.

SHRI BHOGENDRA JHA: I want to speak on this very issue.

MR. SPEAKER: That is not required I agree with Chandra Shekhar ji that there should be a detailed discussion on President's Address. This is because the Government take this opportunity to present its achievement of one year through the Hon. President and every Member is allowed to express his views. There can be a serious discussion on this matter. There is no use of raising the issue of 11 textile mills facing closure, during Zero Hour. This issue can be raised while speaking on President's Address and not only two minutes but 10-15 minutes can be taken on this subject. The serious situation in Jammu-Kashmir can

also be discussed at length while holding discussion on President's Address. There are various aspects of foreign policy which can also be a subject of discussion during that course. Issue like tax in the Budget were also raised during Zero Hour. Such an issue relating to our economic policy can also be raised.

We should speak only on a subject that has been included in the agenda after a due deliberation; we should not speak on a matter that does not form part of the agenda. All these items are included in the President's Address and Members will be allowed to give their comments. If we relegate the importance of the President's Address into background by raising such an issue which should actually be raised while holding discussion of President's Address, then I think that will not be good for a democratic system. The list that is with me include the names of eight Members from the Congress party, seven-eight members from the Bhartiya Janta Party, three-four members from the Janta Dal and four-five independent members who have all to make submission. Perhaps Shukla could not recognise the fact that there are so many members to speak.

[Interruptions]

SHRI NITISH KUMAR: His contention was that Railway Budget or General Budget should be taken up for discussion because time is over.

[English]

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): I merely stated that the Time was allocated by the Business Advisory Committee...

[Translation]

MR. SPEAKER: I was not having the list.

[English]

SHRI VIDYACHARAN SHUKLA: Then in case, it is necessary, we could take up other items.

[Translation]

MR. SPEAKER: I was not having the list, now I am aware of it when the list has come to me.

[English]

SHRI VIDYACHARAN SHUKLA: I might remind the Hon. Members that while discussing it in the Business Advisory Committee, we had said that in case more than seven hours were required we could carry it on to 16 hours. That was the decision. And the Hon. Prime Minister may be called upon to speak on the 8th morning. This was the decision. And unnecessarily this is being said that debate is collapsing, the Prime Minister is ill. There is no question of that. The Prime Minister can come any time to reply to the debate. But according to the decision of the Business Advisory Committee, we have advised him that the reply would be on 8th, immediately after the Question Hour. Therefore, he is going to reply on 8th at 12 o'clock. This is the only thing. And unnecessarily a mountain is being created out of a mole hill.

[Translation]

SHRI NITISH KUMAR: He said just two minutes earlier that time was over. [Interruptions]

MR. SPEAKER: I have facts whereas you have not. President's Address is a very important thing. It contains both Government's achievements of the preceding year and what is on its agenda for the coming year. It is prepared by the Cabinet after a serious consideration and then it is presented by the President. Now, if we waste our energy and time and set aside the importance of President's Address, then that is a different thing. [Interruptions]

SHRI RAJVEER SINGH (Aonla): When will the Hon. Prime Minister make a reply.

MR. SPEAKER: Tomorrow.

SHRI DEVENDRA PRASAD WADAV: Discussion on the Railway Budget has begun since 4th March. Position regarding this must be made clear.

MR. SPEAKER: Today discussion will be held on the President's Address. Tomorrow the hon. Prime Minister will make reply. There was some time at our disposal on the 4th March, that is why discussion on the Railway Budget was taken up.

[Interruptions]

12.39 hrs.

MATTERS UNDER RULE 377

[English]

- (i) **Need to undertake drilling operations by ONGC in Kerala**

SHRI RAMESH CHENNITHALA (Kerala). It is said that the Indian sub-continent is floating on oil. But enough exploratory work not been undertaken in the regions which have enough oil potential